

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 4263 OF 2007

GULSHAN KUMAR

Appellant (s)

VERSUS

ABHAY KUMAR & ORS.

Respondent(s)

Date: 31/05/2010 This Appeal was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE SWATANTER KUMAR
[VACATION BENCH]

For Appellant(s) Mr. Puneet Jain, Adv.for
Ms. Pratibha Jain,Adv.

For Respondent(s) Mr. Ajay Choudhary,Adv.

Rr-Ex-Parte

UPON hearing counsel the Court made the following
O R D E R

The Appeal is disposed of in terms of the signed
order.

(Parveen Kr. Chawla)
Court Master

(Indu Satija)
Court Master

[signed order is placed on the file]
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.4263 OF 2007

Gulshan Kumar

..Appellant

versus

Abhay Kumar & Others

..Respondents

O R D E R

We have heard learned counsel for the parties.

On the previous date of hearing, the parties had
sought kind to settle the matter amicably as it was a suit
for partition between the two brothers.

In furtherance to which the parties have settled

their dispute amicably and has filed a joint application for disposal of the appeal in terms of the compromise deed dated 26th day of May, 2010.

The said application is taken on record and the said compromise deed dated 26th day of May, 2010 is exhibited as 'Exhibit A'.

The Appeal stands disposed of in terms of the 'Exhibit A' which shall form part of a decree of this Court. The award shall stand modified to the extent of terms of the compromise deed dated 26th May, 2010.

.....J.
[DR. B.S. CHAUHAN]

NEW DELHI;J.
MAY 31, 2010 [SWATANTER KUMAR]